

Projects Assisted by World Food Programme

557. SHRI GEORGE FERNANDES: Will the Minister of FOOD AND AGRICULTURE be pleased to state;

(a) the particulars of the projects which are presently receiving assistance from the World Food Programme (WFP);

(b) the terms under which this assistance is received;

(c) whether Government have approached the World Food Programme for further assistance to any old or new projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA SAHIB SHINDE): (a) The particulars of the projects which are presently receiving assistance from the WFP are given in the Statement laid on the Table of the House. [Placed in Library. See No. LT—60/69.]

(b) World Food Programme Assistance in the form of food and food-stuffs is received free of cost at the port of delivery in India.

(c) and (d). The Government of India have approached the WFP for assistance in respect of seven projects, details of which are given in the Statement laid on the Table of the House. [Placed in Library, See. No. LT—60/69.]

कुमाऊं क्षेत्र में भूमिहीन लोगों के पुनर्वास की योजना

559. श्री जं० ब० सिंह बिष्ट : क्या खाद्य तथा कृषि मन्त्री 5 दिसम्बर, 1968 के अतारंकित प्रश्न संख्या 3449 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने तराई क्षेत्र में कुमाऊं क्षेत्र (उत्तर प्रदेश) के भूमिहीन

लोगों के पुनर्वास के लिये श्री बी० डी० सनवाल की अध्यक्षता में एक उच्च शक्ति प्राप्त आयोग नियुक्त कर दिया है ;

(ख) यदि हाँ, तो इस आयोग के निर्देश पद क्या हैं और इसे किस तारीख तक अपना प्रतिवेदन प्रस्तुत करने के लिए कहा गया है ; और

(ग) क्या इस समस्या को हल करने के लिये चौथी पंचवर्षीय योजना में विशेष धन तथा भूमि की व्यवस्था की जायेगी और यदि नहीं, तो इसके क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्डे) : (क) उत्तर प्रदेश सरकार ने तराई जिले में भूमि की उपलब्धि और भूमिहीन लोगों की समस्याओं के स्वरूप और सीमा का पता लगाने के लिये श्री बी० डी० सनवाल की अध्यक्षता में एक समिति नियुक्त की थी। यह समिति भूमिहीन लोगों के पुनर्वास के लिये नियुक्त नहीं की गयी थी बल्कि यह उत्तर प्रदेश राज्य में इस समस्या को आँकने और उपयुक्ततम भूमिहीन लोगों में भूमि वितरण के लिये अपनायी जाने वाली प्रणाली का सुझाव देने के लिये नियुक्त की गयी है।

(ख) समिति के निर्देश पद प्राप्त किये जा रहे हैं और यथाशीघ्र सभा पटल पर रख दिये जायेंगे। समिति से 15 फरवरी, 1969 तक अपना अन्तिम प्रतिवेदन प्रस्तुत करने को कहा गया था।

(ग) उत्तर प्रदेश सरकार समिति के प्रतिवेदन पर विचार करने के उपरान्त ही उपयुक्त निर्णय करेगी।

12 hrs.

PAPERS LAID ON THE TABLE

Audit Report (Civil) on Revenue Receipts, 1968 (Hindi version)

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): On behalf of Shri Morarji R. Desai, I beg to lay on the Table a copy of the

Audit Report (Civil) on Revenue Receipts, 1968 (Hindi version) under article 151(1) of the Constitution read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963 [*Placed in Library, See No. LT-28/69.*]

WEST BENGAL PANCHAYAT ACT AND UTTAR PRADESH PANCHAYAT RAJ (AMENDMENT) ACT

SHE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): I beg to lay on the Table:

- (1) A copy each of the following Notifications, under sub-section (4) of section 120 of the West Bengal Panchayat Act, 1957 read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:
 - (i) Notification No. 74/74-Panch Published in Calcutta Gazette dated the 26th December, 1968 making certain amendments to the West Bengal Panchayat Rules, 1958.
 - (ii) Notification No. 7518-Panch published in Calcutta Gazette, dated the 26th December, 1968 making certain amendments to the West Bengal Anchal and Gram Panchayat (Account and Audit) Rules, 1959.
- (2) A copy of the Uttar Pradesh Panchayat Raj (Amendment) Act, 1968 (Hindi and English versions) President's Act, No. 38 of 1968 published in Gazette of India dated the 28th December, 1968, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968. [*Placed in Library, See No. LT-29/69.*]

ANNUAL REPORT OF U.P. STATE AGRO-INDUSTRIAL CORPORATION LTD.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA SAHIB SHINDE): I beg to lay on the Table:

- (1) A copy of the Annual Report of the U.P. State Agro-Industrial Corporation Limited, Lucknow, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library, See No. LT-30/69.*]
- (2) A copy of the Audited Accounts of the Animal Welfare Board for the year 1967-68, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules 1962. [*Placed in Library, See No. LT-31/69.*]
- (3) (i) A copy of the Uttar Pradesh Imposition of Ceiling on Land Holdings (First Amendment) Rules 1967 (Hindi and English versions) published in Notification No. 312/I-A-12/165 in Uttar Pradesh Gazette dated the 16th September, 1967 under sub-section (3) of section 44 of the Uttar Pradesh Imposition of Ceiling on Land Holdings Act, 1960, with the clause (c) (iv) of the Proclamation dated the 25th February, 1968 as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
 - (ii) A statement showing reasons for delay in laying the above Notification. [*Placed in Library, See No. LT-32/69.*]
- (4) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of Section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1968:
 - (i) The Bihar Land Reforms (Validation) Act, 1969 (President's Act No. 2 of 1969) published in Gazette of India dated the 16th January, 1969.
 - (ii) The Ranchi District Tana Bhagat Raiyats' Agricultural